

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1) Consider brief. Copy not served.
 2) Correct address of R.H. not filed.

Bench

True copy of order
 off. 7/12/01 issued to
 the counsel for both
 sides.

*For the Court
 7-12-01
 S.O.*

My
 11/12/01

6. ORDER DT. 7.12.2001.

The applicant in this Original Application, has prayed for a direction to the Respondents to consider her case with regard to appointment on compassionate ground against a suitable post and also for sanction of revised pension and family pension with other ancillary benefits. Learned counsel for the applicant does not press the relief with regard to compassionate appointment. So far as revised pension is concerned, it is submitted by learned counsel for the applicant that the same has already been paid to applicant. In that view of the matter, the case has become infructuous and hence accordingly disposed of as not pressed.

My - *My*

[Signature]
 Member (Judicial)